

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
19-07-2024 AT 10:30 AM**

**CP(IB)No. 339/10/HDB/2021
AND
IA (IBC) 1000/2024 in CP(IB)No. 339/10/HDB/2021
u/s. 10 of IBC, 2016**

IN THE MATTER OF:

M/s. Myind Med Tech Innovations Pvt Ltd

...Petitioner

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1000/2024

Learned Counsel Mr Sachin Sharma, for applicant present through Video Conference.

Learned Counsel Mr Vinod for respondent no.2 present through Video Conference.

Learned Counsel Mr Ramu, for the Respondent No.1 present and confirmed that Vakalat of Respondent No.1 has been filed.

It is represented by the learned counsel for the Respondent No.2 that the copy of the application has not been served as such counter could not be filed.

Learned counsel for applicant states that copy has already been served however, if the e-mail ID of the counsel is given, once again copy will be served.

It is represented by the learned counsel Mr Ramu for Respondent No.1 that Respondent No.1 is not interested in filing counter in this application and memo to that effect will be e-filed today and also physically.

Hence for counter of Respondent No.2 two weeks time granted. Call on 06.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)